

Government of India
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi-110011

Policy Circular No: 87 (RE-09)/2004-2009

Dated: 4th May, 2009

To

All Regional Authorities;

Subject: Export of Sugar – reintroduction of the system of export release orders w.e.f. 1.1.2009 for export under OGL – reg.

Reference is invited to the Policy Circular No. 81 (RE-09)/2004-2009 dated 20.4.2009 on the subject cited above. Department of Food & Public Distribution, Ministry of Consumer Affairs, Food & Public Distribution, have intimated that due to substantial decline in sugar production during current sugar season 2008-09 the government, vide their Notification No. 473 (E) dated 13.02.2009 has substituted Clause (a) of the Notification No. SO 1310 (E) dated 31.7.2007, as under:-

“(a) a producer of sugar by vacuum pan process or a merchant Importer/exporter shall be required to obtain an export release order from the Chief Director (Sugar), Directorate of Sugar or any other Officer authorized by the Chief Director (Sugar) for export of sugar whether under Open General Licence or Advance Authorization Scheme on ‘ton- to-ton’ basis or any other scheme permitting Export of sugar.”

2. In view of the above, it is directed that all the field formations take necessary action for compliance of the above decision of the Government.

3. This issues with the approval of Director General of Foreign Trade.

(Vibha Bhalla)
Joint Director General of Foreign Trade

(Issued from F. No. 01/91/180/879/AM08/Export Cell (Pt.)